



2026:DHC:8771



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC015285122017
+ **OMP (ENF.) (COMM.) 165/2017 & I.A. 15502/2017**
M/S S.M. TELESYS LTDDecree Holder
Through: **Mr. Debasish Moitra,**
Advocate.

versus

GAIL (INDIA) LTD.Judgement Debtor
Through: **Mr. Gauravjeet Narwan, Ms.**
Aanchal Singh and Mr. S M
Aamir, Advocates.

CORAM:**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER (ORAL)**% **05.10.2026**

1. At the outset, learned Counsel for the Decree Holder seeks leave to withdraw the present petition with liberty to file again as and when situation arises and after satisfying on the aspect of stamp duty in respect of the Indian Stamp Act, 1899 as applicable in NCT of Delhi and in light of the judgment passed by this Court in *M/s URC Construction (P) Ltd. v. Airports Authority of India*¹.

2. Leave and liberty is granted as aforesaid.

3. The petition is dismissed as withdrawn. Pending application(s), if any, also stand disposed of.

OM PRAKASH SHUKLA, J**OCTOBER 5, 2026/pa**Signature Not Verified ¹OMP (ENF.) (COMM.) 155/2026Signed By: GUNN OMP (ENF.) (COMM.) 165/2017
Signing Date: 06.10.2026
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